## Arbitration between Prasar Bharati and Pritish Nandy Communication

2083. DR. BHARATKUMAR RAUT: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there is any arbitration going on between Prasar Bharati and Pritish Nandy Communication for several years in connection with a dispute over the marketing of Sydney Olympics, 2007;
  - (b) whether Pritish Nandy Communication has made any settlement proposals;
  - (c) whether any opinion was obtained from Additional Solicitor General by Prasar Bharati;
  - (d) if so, the action taken thereon; and
- (e) if not, the action taken against the officer of Prasar Bharati for not executing the opinion?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI CHOUDHURY MOHAN JATUA): (a) Yes, Sir. As informed by Prasar Bharati/Doordarshan, an arbitration proceeding is going on between Prasar Bharati and M/s Pritish Nandy Communications with regard to marketing rights of Sydney Olympics, 2000.

- (b) Yes, Sir.
- (c) Yes, Sir.
- (d) As informed by Prasar Bharati/Doordarshan, during the pendency of the arbitration proceedings, a representation was submitted by M/s Pritish Nandy Communication proposing an out of court settlement. Prasar Bharati sought the opinion of Additional Solicitor General. The opinion of Additional Solicitor General was considered and a sub-committee was constituted by Prasar Bharati Board to negotiate with Pritish Nandy Communication. The sub-committee had also given a proposal for settlement to Pritish Nandy Communication which was not accepted by Pritish Nandy Communications.
- (e) Does not arise, as the proposal of settlement made by Prasar Bharati was not accepted by Pritish Nandy Communications.

## Coverage of AIR and DD in border areas

2084. SHRI RAJIV PRATAP RUDY: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether there have been complaints of lack of AIR and DD coverage in the border areas: